

ITEM NO.103

COURT NO.17

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7090/2014

BHULE

Appellant(s)

VERSUS

UNION OF INDIA LAND ACQUISITION OFFICER & ANR. Respondent(s)

Date : 28-06-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE M.M. SUNDRESH
(VACATION BENCH)

For Appellant(s)

Mr. Bankey Bihari, AOR (NP)
Ms. Sonal Shukla, Adv (NP)

For Respondent(s)

Mr. K.M. Nataraj, ASG
Mr. Rajat Nair, Adv.
Mr. Piyush Beriwall, Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Gurmeet Singh Makker, AOR
Mr. Amrish Kumar, AORUPON hearing the counsel the Court made the following
O R D E R

Both yesterday and today, the learned advocate for the appellant was absent.

We are informed that only in view of the consent given by the advocate for the appellant, the appeal has been listed in vacation. Therefore, the advocate-on-record was expected to remain present and argue his case.

List the matter on 30th June, 2022.

We direct the Registry to immediately telephonically inform the advocate-on-record that this appeal will be listed on 30th June, 2022 and that he is expected to remain present and argue his case.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
ASSISTANT REGISTRAR